PART II—Section 3—Sub-section (ii)

PUBLISHED BY AUTHORITY

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 25th July, 2019

S.O. 2650(E).—In exercise of the powers conferred by section 454 of the Companies Act, 2013 (18 of 2013) read with the Companies (Adjudication of Penalties) Rules, 2014, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Corporate Affairs, published vide number S.O. 831 (E), dated the 24th March, 2015, namely:—
In the said notification, in the Table, against serial number 11, in the third column under the heading “Designation”, for the words “Registrar of Companies, Shillong”, the words “Registrar of Companies Guwahati.” shall be substituted.

2. This notification shall come into force from the date of its publication in the Official Gazette.

[F. No. 1/16/2013 -CL-V]

K. V. R. MURTY, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) vide number S.O. 831(E), dated the 24th March, 2015 and subsequently amended vide number S.O. 5459(E), dated the 26th October, 2018.